12-2-2001

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

We have heard Sri Veer Pal Singh Vaidwan who appeared befores us in person and Sri DS Shukla, counsel for the respondents. The grievance of the applicant was that in pursuance of the Tribunal order dated 28-7-2000 his representation has not been decided. Sri DS Shukla, counsel for the respondents has placed before us a copy of the order dated 13-10-2000 which shows that the representation has been decided and a copy of this letter was also sent to the applicant. Though there is a slight delay but on this mere delay we do not think it a fit case for punishing the respondents for contempt of the Court. Accordingly the contempt petition is dismissed. Notices are discharged. However, the the applicant is dis-satisfie he may challenge the same in the original side. There shall be no order as to costs.

Member (A) Vice Chai

Dube/